

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 303/MP/2015

Subject : Petition for relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with regulation 32 of the Central Electricity Regulatory Commission (Grant of connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petition No. 3/MP/2016

Subject : Petition for relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5.7.2010 under Regulation 18 read with regulation 32 of the Central Electricity Regulatory Commission (Grant of connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Date of hearing : 3.11.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : M/s Vedanta Limited

Respondents : Power Grid Corporation of India Limited and others

Parties present : Shri Sanjay Sen, Senior Advocate, Vedanta
Shri Matrugupta Mishra, Advocate, Vedanta
Shri Piyush Singh, Advocate, Vedanta
Shri Nishant Kumar, Advocate, Vedanta
Shri Sitesh Mukherjee, Advocate, PGCIL
Ms. Akanksha Tyagi, Advocate, PGCIL
Shri Gautam Chawla, Advocate, PGCIL
Shri Swapnil Verma, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the petitioners submitted that the petitioners have relinquished LTA. He further submitted that the liability for relinquishment charges of the petitioners is to be decided in terms of the order in the light of the decision taken by the Commission on the basis of recommendations of the Committee constituted in Petition No. 92/MP/2015 for assessment/ determination of relinquishment charges in terms of the provisions of the Connectivity Regulations. Therefore, at this stage, it is not appropriate to advance arguments on the issue of Force Majeure event. Learned senior counsel requested the Commission to keep the petitions in abeyance until the quantum of relinquishment charges is decided in the light of recommendations of the Committee.

2. Learned counsel for PGCIL submitted that argument on Force Majeure event is required to be advanced on case to case basis.

3. After hearing the learned senior counsel for the petitioners and counsel for PGCIL, the Commission directed to list the petitions for hearing, if required after the decision in Petition No. 92/MP/2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**